

(a) whether Central Act prohibiting dowry is applicable to all States ; and

(b) if not, whether States have their own Acts prohibiting dowry ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H R. BHARADWAJ) : (a) and (b). The Central Act, namely, the Dowry Prohibition Act, 1961, is applicable to all the States except the State of Jammu and Kashmir. The State of Jammu and Kashmir has its own Act, namely, the Dowry Restraint Act, 1960.

[*Translation*]

**Grant of Industrial Licences to
Reliance Textile Industries**

5539. SHRI MAHENDRA SINGH : Will the Minister of PETROLEUM be pleased to state :

(a) whether approval was accorded to seven schemes of the Reliance Textile Industries amounting to about Rupees 800 crores and the said concern has been helped in violation of rules for 45,000 tonnes polyester fibre plant and T.P.A. plant, Patalganga in last two years ;

(b) whether benefit of five new foreign collaborations was given to the said concern in October-December 1984 and in two cases, letters of intent were issued only three months back whereas normally it takes twelve months ;

(c) whether help to the Reliance Textile Industries on such a massive scale is proposed to be enquired into immediately ;

(d) the steps being taken by Government to end monopoly in polyester staple fibre ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA) : (a), (b) and (d). Five proposals including setting up of polyester staple fibre plant and TPA plant of M/s. Reliance Textile

Industries Ltd. involving investment of about Rs. 600 crores were approved recently. These proposals were considered in accordance with procedures and rules, on merits.

These proposals were also considered under MRTA Act, 1969 before letters of intent were issued.

Approvals for foreign collaboration were also issued after due consideration on merits.

(c) Government consider that there is no need to institute any such enquiry.

[*English*]

**Employees of Khadi and Village
Industries Commission**

5540. SHRI HUSSAIN DALWAI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the total number of employees working in Khadi and Village Industries Commission ; and

(b) the percentage of employees belonging to Scheduled Castes and Scheduled Tribes in the said Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) There were 4150 regular employees working in Khadi and Village Industries Commission as on 31-12-1983.

(b) Percentages of Scheduled Castes and Scheduled Tribes employees were 8.12% and 1.8% respectively.

**Prosecution Cases Against Foreign
Companies under Companies Act**

5541. SHRI DEBI GHOSAL : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

491 *St. correcting reply to USQ* MAY 7, 1985 *St. correcting reply to USQ* 492
1085 dt. 26-3-85 re. *Industrial Units lying closed in W.B. and steps to reopen Nationalise them*
1161 dt. 26-3-85 re *Management of the sick Industries taken over by Govt.*

(a) whether prosecution cases were initiated against some foreign companies for offences committed under the Companies Act during the last three years ;

(b) if so, the number of prosecution cases initiated against such foreign companies during the past three years 1982, 1983 and 1984 as compared to the prosecution cases initiated against such companies in the preceding three years 1979, 1980 and 1981,

(c) the number of such prosecution cases against decided and the total fines imposed on such companies ; and

(d) the number of prosecution cases against such foreign companies pending as on 31st March, 1985 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) Yes, Sir.

(b) to (d). The information will be collected and laid on the Table of the House.

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STATEMENT CORRECTING REPLY TO U.S.Q. NO. 1085 GIVEN ON 26-3-1985 RE. INDUSTRIAL UNITS LYING CLOSED IN WEST BENGAL AND STEPS TO REOPEN NATIONALISE THEM

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : In answer to part (d) of the Lok Sabha Unstarred Question No. 1085 on the 26th March, 1985 the reply was given as under :

“(d) No such general stipulation has been made. However, whether pre-takeover liabilities of any unit proposed to be nationalised by the State Government have to

be protected by them would depend on the nature of such liabilities.”

In view of the clarification given by Ministry of Finance that the pre-takeover liabilities of banks and financial institutions are to be protected at the time of nationalisation, the answer to part (d) of the Question may please be corrected as under :

“(d) Whether pre-takeover liabilities of any unit proposed to be nationalised by the State Government have to be protected by them would depend on the nature of such liabilities.”

The error is regretted.

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STATEMENT CORRECTING REPLY TO U.S.Q. NO. 1161 GIVEN ON 26-3-85 RE. MANAGEMENT OF THE SICK INDUSTRIES TAKEN OVER BY GOVERNMENT

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : In answer to part (a) of the Lok Sabha Unstarred Question No. 1161 on the 26th March, 1985 the reply was given as under :

“(a) In principle, pre-takeover liabilities of a taken over industrial undertaking, which are the liabilities of the company, need not be protected by the Government. However, the question as to whether pre-takeover liabilities should or should not be protected in specific case depends on the individual merits of the case, depending on the nature of the liabilities.”

In view of the clarification given by Ministry of Finance that the pre-takeover liabilities of banks and financial institutions are to be protected at the time of nationalisation, the answer to part (a) of